

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A..NO.83/2005

Monday this the 3rd day of July, 2006.

CORAM:

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

V.S.Thomas
Deputy Conservator of Forests (Admn)(Retd),
Forest Head Quarters, Vazhuthakadu,
Thiruvananthapuram-14 now residing at
Kuzhivila Puthenveedu, Imperial Road,
Punaloor, Kollam District. Applicant

By Advocate Shri O.V.Radhakrishnan Sr.

V/s.

1. State of Kerala, represented by its
Chief Secretary,
Government Secretariat,
Thiruvananthapuram.
2. Principal Secretary,
Forest and Wild Life Department,
Government Secretariat,
Thiruvananthapuram.
3. Principal Chief Conservator of Forests,
Forest Head Quarters,
Vazhuthacaud, Thiruvananthapuram.
4. Union of India, represented by its Secretary
Ministry of Environment and Forests,
Parivaran Bhavan, CGO Complex,
Lodi Road, New Delhi – 110 003. Respondents

By Advocates
Shri Thavamony (R 1-3)
Shri TPM I Khan SCGSC (R-4)(rep)

This OA having been heard on 3rd July, 2006,
the Tribunal delivered the following:-

ORDER

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN.

The applicant has filed this application seeking following reliefs:-

- i) to declare that the applicant is entitled to be granted Junior Administrative Grade and Selection Grade consequent on Annexure A-5 Order of this Tribunal in OA No.779 of 2000 and is further entitled to be considered for appointment in the post of Conservator of Forests.
- ii) To issue appropriate direction or order directing the respondents to grant Junior Administrative Grade with effect from 1/1/1997 and Selection Grade with effect from 1/1/2001 to the applicant with full monetary benefits and to place him before the next Screening Committee to be convened for appointment to the post of Conservator of Forests in the scale of Rs.16400-450-20000 considering his seniority as shown in Annexure A-6 Gradation List as on 1/1/2000.
- iii) to issue appropriate direction or order directing the respondents to disburse the arrears of pay and allowances due to him consequent on his placement in the Junior Administrative Grade and Selection Grade within a time-frame that may be fixed by this Hon'ble Tribunal.
- iv) To grant such other reliefs which this Hon'ble Tribunal may deem fit, proper and just in the circumstances of the case.
And
- v) to award costs to the applicant.

2. During the pendency of this OA, MA-581/2006 has been filed by the applicant seeking a direction to the respondents on the basis of order issued by State Government vide Annexure A-13 granting the applicant the Junior Administrative Grade w.e.f. 1/1/1997 and Selection Grade of Indian Forest Service w.e.f 1/1/2001. The reliefs sought for in

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the main OA are the same which have been granted now.

3. When the matter came up Learned Senior counsel for the applicant submitted that applicant has since retired after filing of this OA on 30/4/2006 and as the reliefs sought for by him in the OA have been granted vide Annexure A-13, he would be satisfied, if a direction is given to the respondents to implement this order within a given time frame.

4. Counsel for the State Government agrees to the proposal.

5. We, accordingly, direct the State Government to implement the orders at Annexure A-13 dated 19/4/2006 granting the JAG Grade and Selection Grade and grant him the full monetary benefits within a period of six weeks from the date of receipt of the copy of this order.

6. Both the OA and MA-581/2006 are disposed of. No costs.



GEORGE PARACKEN
JUDICIAL MEMBER



SATHI NAIR
VICE CHAIRMAN

abp